



2026:AHC:6861

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 128 of 2026

Suneel Kumar

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

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|---------------------------|---|--------------------|
| Counsel for Petitioner(s) | : | Krishna Mohan Ojha |
| Counsel for Respondent(s) | : | C.S.C.             |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri K.M. Ojha, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was engaged by an Agency, however, on the basis of a complaint of a Member of the ruling party, the writ petitioner's services have been dispensed with by an outsourcing agency on 05.12.2025. A perusal of page-38 of the writ petition would reveal that the writ petitioner was engaged and accorded engagement on contractual basis and the terms and conditions of the appointment itself show that the dispute between the outsourcing agency and the writ petition is arbitrable.

3. In view of the same, the writ petition stands **disposed of** leaving it open for the writ petitioner to take legal recourse in accordance with law.

**January 12, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**